

CHAPTER IV

Sittings of the House

11. When is sitting of House duly constituted.— A sitting of the House is duly constituted when it is presided over by the Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules.

12. Sittings of House.— (1) The House shall sit on such days as the Speaker, having regard to the state of business of the House, may, from time to time, direct.

(2) Sitting of the House, shall, subject to the direction of the Speaker, ordinarily commence at 11.00 a. m. and conclude at 5.00 p.m.

13. Adjournment of House.—The Speaker shall determine the time when a sitting of the House shall be adjourned sine die or to a particular day or to an hour or part of the same day:

Provided that the Speaker may, if he thinks fit, call a sitting of the House before the date or time to which it has been adjourned or at any time after the House has been adjourned sine die.